

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III(Special Bench)

Item No.319
72/252(ND)/2023

IN THE MATTER OF:

M/s. AGS Realty Pvt Ltd.

Vs.

ROC

.... **APPELLANT**

.... **RESPONDENT**

SECTION

U/s 252(3) Companies Act-2013

Order delivered on 04.09.2023

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Ketan Madan, Advocate

For the AROC : Ms. Mitika, AROC

For the IT Department : Mr. Vipul Agrawal, Sr. St. Counsel, Mr. Mr. Gibran Naushad, Jr. St. Counsel, Ms. Sakshi Shairwal, Jr. St. Counsel for Income Tax Department

ORDER

Ld. Counsel present for the Appellant states that they have not received the report of the ROC. AROC present on behalf of ROC stated that they will share a copy of the report with the Appellant. The report of the ROC and the Income Tax Department are on record. Three days time is granted to the ROC to share a copy of the report to the Appellant. The Appellant is directed to file response to the report of the ROC within one week thereafter.

List the matter on **30.10.2023**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)**